

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 104  
CP No. (IB)- 137/7/JPR/2020  
Under Section 7 of IBC, 2016

**In the matter of:**

**Intec Capital Ltd.**

**...Financial Creditor**

**Versus**

**M/s Autopal Industries Ltd.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

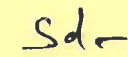
**Present Through Video Conferencing: -**

For the Financial Creditor : Aabhas Singh, Adv.  
For the Corporate Debtor : Naresh Kumar Sejvani, Adv.

**ORDER**

Heard Mr. Aabhas Singh, Adv. for the Petitioner/ Financial Creditor and Mr. Naresh Kumar Sejvani, Adv. for the Respondent/ Corporate Debtor. Learned counsel for the Petitioner does not want to proceed with this case and wants to withdraw the same. Permission is granted. CP No. (IB)- 137/7/JPR/2020 is dismissed as withdrawn.

  
(Deep Chandra Joshi)  
Judicial Member

  
(Raghu Nayyar)  
Technical Member

May 25, 2022  
HA